

ITEM NO.5

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

I.A. 2 of 2015 In
Petition(s) for Special Leave to Appeal (C) No.32236/2014

(Arising out of impugned final judgment and order dated 28/08/2014
in WP No. 1788/2013 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM KRISHAN SONI

Respondent(s)

(For vacating stay and office report)

Date: 10/07/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Vikrant Yadav, Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s)

Dr. Sumant Bhardwaj, Adv.
Mr. Y.S. Lohit, Adv.
Ms. Renuka Jumrani, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

This is an application for vacation of stay. Let it
be considered when the special leave petition is finally
heard on 15th September, 2015.

Rejoinder, if any, be filed within four weeks hence.

Signature Not Verified
Digitally signed by
Chetan Kumar
Date: 2015.07.11
11:23:22 IST
Reason:

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master